

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

ORIGINAL APPLICATION NO.060/00774/2016

Chandigarh, this the 14th day of November, 2017

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**CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

...

1. Geeta Tiwari W/o Lalit Tiwari, R/o House No.51, Type-I, Sector 12, Chandigarh, age 32 years, Group-C.
2. Sheela Devi W/o Naveen, R/o House No.428, Gobind Nagar, Nayagaon, District Mohali, age 30 years, Group-C.
3. Vanita D/o Kehbanand, R/o House No.3199/1, Sector 37-D, Chandigarh.
4. Anjali Rawat W/o Laxman Singh Rawat, R/o House No.2674, Sector 27-C, Chandigarh.
5. Mukesh Lata W/o Arun Kumar, R/o House No.14, JEF, PGI Campus, Sector 12, Chandigarh.
6. Prerna Rawat W/o Deepak Rawat, R/o House No.41, GH-94, Sector 20, PKL.
7. Anita D/o Mulkraj, R/o House No.5, Type 12H, PGI Campus, Sector 12, Chandigarh.

....APPLICANTS

(Present: Ms. Anupam Bhanot, Advocate proxy for Mr. Roshan Lal Sharma, Advocate)

VERSUS

1. Union of India through Secretary to Govt. of India, Ministry of Health and Family Welfare, New Delhi.
2. Director, Postgraduate Institute of Medical Education & Research, Chandigarh.
3. Assistant Administrative Officer (RC) PGIMER, Chandigarh.

....RESPONDENTS

(Present: Mr. K.B. Sharma, Advocate proxy for Mr. D.R. Sharma, Advocate)

ORDER (Oral)**HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-**

At the very outset, learned counsel for the applicants intends to withdraw the present Original Application (OA), without prejudice to their rights, in any manner, on account of some technical defects and to enable them to file fresh OAs, on the same cause of action, after removing the defects and with better particulars.

Therefore, the instant OA is hereby dismissed as withdrawn, with the aforesaid liberty, as prayed for, particularly when there is no opposition of the same by learned counsel for the respondents.

**(P. GOPINATH)
MEMBER (A)**

**(JUSTICE M.S. SULLAR)
MEMBER (J)**

Dated: 14.11.2017.

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